## GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

## LOK SABHA UNSTARRED QUESTION NO.856 TO BE ANSWERED ON MONDAY, THE 7<sup>th</sup> FEBRUARY, 2022 MAGH 18, 1943 (SAKA)

#### LICENCES FOR NARCOTIC DRUGS

# 856. SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH: SHRI KAUSHALENDRA KUMAR

Will the Minister of FINANCE be pleased to state:

- (a) the number of narcotic drugs licence holders manufacturing medicines, who have surrendered their licences in the last five years, year-wise;
- (b) whether it is true that Narcotics and other agencies are harassing and exploiting these narcotic drugs licence holder companies manufacturing medicines unnecessarily which is the reasons for surrending licences;
- (c) if so, the details thereof along with the reaction of the Government in this regard;
- (d) whether the Government is not losing revenue due to surrender of licences by these drugs manufacturing companies;
- (e) if so, the details thereof along with the reaction of the Government in this regard; and
- (f) the manner in which the Government will protect these genuine and honest narcotic drugs licence holder companies manufacturing medicines?

# ANSWER MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY)

- a) NIL
- b) Does not arise
- c) Does not arise
- d) Does not arise
- e) Does not arise
- f) Section 26 and section 42 of the Narcotic Drugs and Psychotropic Substances Act, 1985 provide for differential treatment with narcotic drug licence holder manufacturing companies.